

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI.

C.P. 2/99 in  
Original Application No. 1159.92

Tribunal's Order Dated: 17.9.1999

Shri L.M.Nerlekar, counsel for the applicant. Shri S.C.Dhawan, counsel for the respondents.

2. This C.P. had been filed by the applicant alleging non-compliance of the order dated 21.4.1998 in OA 159/92.

3. The applicant had earlier filed OA 159/92 with regard to pensionary benefits which was disposed of as per order dated 21.4.1998, giving direction in para 22 that the applicant is entitled for full pensionary benefits. The order was to be complied within three months from the date of receipt of the order. The respondents filed an M.P. seeking extension of time for implementation of order for further period of three months. This prayer was allowed. The extended period for implementation of the order has ended on 4.9.1999. ~~Opp. Counsel and CPO filed Writ~~

4. The respondents had filed Writ Petition No. 2082/98 before the Hon'ble High Court challenging the order of the Tribunal dated 21.4.1998.

5. The learned counsel for the applicant submits that the Writ petition has been finally disposed of with certain directions to the respondents. In view of this, the order of the Tribunal no longer survives and therefore there is no case of contempt of Court ~~sustained~~ against the order of the Tribunal dated 21.4.1998.

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6.....The C.P. is accordingly dismissed as not maintainable.  
The notices issued to the respondents are dis-charged. No order  
as to costs.

*S.L.JAIN*  
(S.L.JAIN)  
Member(J)

*D.S.Baweja*  
(D.S.BAWEJA)  
Member(A)

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